

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH, JAIPUR.

Jaipur, the 8th day of April, 2011

ORIGINAL APPLICATION No.136/2011

CORAM :

HON'BLE MR.JUSTICE K.S.RATHORE, JUDICIAL MEMBER
HON'BLE MR.ANIL KUMAR, ADMINISITRATIVE MEMBER

J.P.Rathore,
S/o Late Shri B.P.Rathore,
R/o D-49, Kardhani, Govindpura,
JDA Scheme, Kalwar Road,
Jaipur.

... Applicant

(By Advocate : Shri P.N.Jatti)

Versus

1. Union of India through
Secretary,
Ministry of Personnel, PG & Pensions,
Department of Personnel & Training (AT Division),
North Block,
New Delhi.
2. Pay & Accounts Officer,
Central Administrative Tribunal,
C-1, Hutmants, Dalhousie Road,
New Delhi.
3. Registrar,
Central Administrative Tribunal,
Ahmedabad Bench,
Opp.Sardar Patel Stadium,
Navrangpura,
Ahmedabad.

... Respondents

(By Advocate : - - -)

ORDER (ORAL)

The short controversy involved in this OA is that the respondents have not released the provisional pension in favour of the applicant, as per Rule-69 of the CCS (Pension) Rules, from the date of his superannuation i.e. 1.1.2011.



2. To this effect, the applicant has already represented before the respondent-department vide Ann.A/1 dated 9.3.2011 but the same is pending consideration.

3. We, in the interest of justice, deem it proper to direct the respondents to consider the representation of the applicant (Ann.A/1) in accordance with rules expeditiously but in any case not later than a period of three months from the date of receipt of a copy of this order.

4. With these observations, the OA stands disposed of at admission stage.



(Anil Kumar)
Member (A)



(Justice K.S.Rathore)
Member (J)

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